

F.No. 01/60/162/143/AM13/EFGC(PRC)/
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div)

Dated 19th, July, 2012

CORRIGENDUM

Subject:- Correction/amendment in PRC Meeting No. 11/AM13 held on 26.6.2012 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 11/AM13 held on 26.6.2012, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade and to intimate that while recording the minutes for Case at S.No. 20 M/s. Ranbaxy Laboratories Limited, Mohali an error was occurred inadvertently in the subject & there is no change in decision and the same may be read as under:-

As in the PRC minutes	Corrected version of PRC minutes
Case No.20. M/s Ranbaxy Laboratories Limited, Mumbai F.No. 0160/162/143/AM13/EFGC(PRC) PRC Meeting No. 11/AM13 dated: 26.06.2012 Subject:- Request for revalidation of (3) Advance Authorizations Nos. 0510114011 dated 06.01.2004, 0510114037 dated 06.01.2004 & 0510114748 dated 13.01.2004. The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.	Case No.20. M/s Ranbaxy Laboratories Limited, Mumbai F.No. 0160/162/143/AM13/EFGC(PRC) PRC Meeting No. 11/AM13 dated: 26.06.2012 Subject:- Request for release & revalidation of Post DEPB Nos. (3) Nos. 0510114011 dated 06.01.2004, 0510114037 dated 06.01.2004 & 0510114748 dated 13.01.2004. The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

This issues with the approval of the competent authority.

(Sonika Khattar)
Foreign Trade Development Officer

For Director General of Foreign Trade

To

1. The Jt. DGFT, CLA, Delhi,
2. M/s. Ranbaxy Laboratories Limited, Mohali